

**ORDER passed in Original Application No. 157/2024**

**From :** Consultant Judicial-NGT(P.B.) <judicial-ngt@gov.in> Wed, Feb 28, 2024 11:19 AM  
**Subject :** ORDER passed in Original Application No. 157/2024 2 attachments  
**To :** Sh. RAJA CHATTERJEE Registrar <registrarngt-kolkata@gov.in>, Judicial Section <ngtjudicial-kolkata@gov.in>  
**Reply To :** Consultant Judicial-NGT(P.B.) <judicial-ngt@gov.in>

Respected Sir/Madam,

I am directed to forward a copy of the **Petition & Order dated 22/02/2024 passed in Original Application No. 157/2024 News item titled "Jamshedpur Border Area Mining Department Action - Kapali ke Gauri Balu Ghat par Khanan Vibhag ka Chhapa, Balu lade tractor samet anya samaan jabt" appearing in Sharp Bharat dated 09.01.2024.** . for your kind perusal & necessary action.

**REGARDS**  
**CONSULTANT (Judicial)**  
 § (N.G.T.)(P.B.) § New Delhi §



News item titled  
 Kapali ke Gauri Balu  
 Ghat par anya samaan jabt

**OA no. 157 of 2024 Suo moto Jamsedpur.pdf**  
 700 KB

**Jamshedpur Border Area Mining Department.pdf**  
 170 KB

10/01/2024, 15:39

Jamshedpur border area mining department action- कपाली के गौरी बालू घाट पर खनन विभाग का छापा, बालू लदे ट्रैक्टर समेत अन्य सामान ज...



खबर • Jamshedpur border area mining department action- कपाली के गौरी बालू घाट पर...

खबर

## Jamshedpur Border Area Mining Department Action- कपाली के गौरी बालू घाट पर खनन विभाग का छापा, बालू लदे ट्रैक्टर समेत अन्य सामान जब्त



जनवरी 9, 2024

Team Sharp Bharat K

जमशेदपुर: जमशेदपुर से सटे सरायकेला जिले के कपाली ओपी अंतर्गत गौरी बालू घाट में खनन विभाग ने छापेमारी की, जहां अवैध खनन कर रहे बालू माफिया को पकड़ने का प्रयास किया गया. लेकिन बालू माफिया भागने में सफल रहे. इस दौरान खनन विभाग की टीम ने एक बालू लदे ट्रैक्टर को जब्त कर लिया है. (नीचे भी पढ़ें)

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वही खनन विभाग ने अवैध खनन में इस्तेमाल किए जाने वाले सामग्री जैसे लोहे का 8 इंच प्लास्टिक का 5 इंच, दो टीना समेत बास और रस्सी को जब्त कर कपाली ओपी ले आई. छापेमारी में जिला खनन प्रदाधिकारी के साथ कपाली ओपी पुलिस भी शामिल थी. वही खनन विभाग के अधिकारी ने कहा कि अब बालू माफियाओं का खैर नहीं बालू माफियाओं पर शिकजा कसा जाएगा और यह कार्रवाई लगातार की जाएगी. अवैध खनन को रोकना ही हमारा मुख्य उद्देश्य है.

Item No.02

Court No. 1.

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 157/2024

News item titled "**Jamshedpur Border Area Mining Department Action - Kapali ke Gauri Balu Ghat par Khanan Vibhag ka Chhapa, Balu lade tractor samet anya samaan jabt**" appearing in Sharp Bharat dated 09.01.2024.

Date of hearing: 22.02.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Respondent: Mr. Kumar Anurag Singh, Adv. for R - 1 (Through VC)

**ORDER**

1. This original application is registered on the basis of the news item titled "**Jamshedpur Border Area Mining Department Action - Kapali ke Gauri Balu Ghat par Khanan Vibhag ka Chhapa, Balu lade tractor samet anya samaan jabt**". The News item reveals the illegal mining in progress in Jamshedpur border area. As per the report though the mining department in a raid tried to arrest the sand mafia engaged in illegal mining but the violators have succeeded in escaping and some trucks loaded with the sand were seized.
2. The news item raises substantial issue relating to compliance of environmental norms.
3. Power of the Tribunal to take up the matter in *suo-motu* exercise of power has been recognized by the Hon'ble Supreme Court in the matter of "*Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors.*" reported in 2021 SCC Online SC 897.

4. Hence, we implead the following as respondents:

- (i) Jharkhand State Pollution Control Board, through its Member Secretary
- (ii) Deputy Commissioner/District Magistrate, Seraikela

5. Mr. Kumar Anurag Singh, learned counsel accepts notice on behalf of respondent no. 1 and seeks time to file vakalatnama as also the response.

6. Let notice be issued to Respondents No. 2 for filing the response before the appropriate bench of the Tribunal.

7. Since the matter relates to the Eastern Zonal Bench, Kolkata, therefore, OA is transferred to the Eastern Zonal Bench for appropriate further action. Office is directed to transfer the original record of the OA to Eastern Zonal Bench, Kolkata.

accepts notice on behalf

8. List before Eastern Zone Bench at Kolkata on 02.04.2024.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

February 22, 2024  
Original Application No. 157/2024  
AS.

Prakash Shrivastava (CP)